

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 222 OF 2017 &**  
**IA NO. 449 OF 2017**

**Dated: 11<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Kerala State Electricity Regulatory Commission &amp; Anrrr...</b>		<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. George Poonthattam  
Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. Sriram Parakkat for R-1  
  
Mr. P V Dinesh  
Ms. Arushi Singh for R-2

**ORDER**

Learned counsel appearing for the State Commission states that he will be taking steps to file reply on or before 17.04.2018. He may take steps to file the same after serving copy on the other side.

List the matter on **18.04.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*